

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

IB-16(PB)/2017

Anil Mahindroo & Anr.

....Petitioner

v.

Earth Iconoic Infrastructures Pvt. Ltd.

....Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 17.11.2017

Coram :

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

R. VARADHARAJAN,
Hon'ble Member (J)

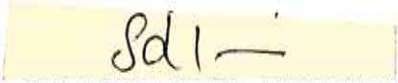
For the Petitioner (s) : Mr. Neeraj Kumar Gupta, Advocate

For the Respondent(s) :

ORDER

Declaration in terms of clause 6 as mentioned in the written communication has not been filed. It requires to make a disclosure in accordance with the Code of conduct for insolvency Professional as set out Insolvency and Bankruptcy Board of India (Insolvency Resolution Process) 2016. The same is missing. Needful shall be done within one week.

Let on 1.12.2017


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(R. VARADHARAJAN)
MEMBER (J)

17.11.2017
(VS)